

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 212/2017
with
CP NO. 232/Chd/Hry/2017**

**Section 241 & 242 of the
Companies Act, 2013**

Vivek Kumar GuptaPetitioner
Versus
Qube Trade & Services Private Limited & Ors.Respondents

Present: Mr. Munish Kumar Garg, Advocate for petitioner.
Mr. Vaibhav Sharma, Advocate for respondent No. 2.

Learned counsel for the petitioner submits that the learned senior counsel for the respondent is unable to argue the case due to bereavement in her family and sought adjournment. Rejoinder has also not been filed. Last opportunity is granted to file rejoinder, if any, at least three days before the date fixed with copy advance to the counsel opposite.

Learned counsel for respondent No. 2 has prayed that the expenditure on salaries of staff /employees engaged prior to the filing of the petition has been incurred by respondent No. 2 from her personal account.

Having heard the learned counsel for the parties and on consensus of learned counsel for both the parties, it is directed that the amount of salary of staff/employees who were in the employment of the company before the filing of the instant petition and stated to have been paid by Respondent No. 2 from her own pocket, be reimbursed from the

accounts of the company. This order is enforceable with immediate effect. The concession aforesaid shall, however, be subject to the merits of the case.

List the matter for arguments on 24.01.2018. Respondent-2 is also directed to file an affidavit enclosing therewith bank statement showing the disbursement of salaries to the staff/employees at least three days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 06, 2017

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